

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-610(PB)/2020

IN THE MATTER OF:

Zoom Communications Ltd
Vs

...

Applicant/Petitioner

Global Emerging Markers India Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 201

Order delivered on 02.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent

Ms. Amrita sarkar, Adv. for R-2

ORDER

It is an application moved by the Corporate Debtor counsel stating that in the Order dated 04.03.2020, this Bench stated that the Corporate Debtor presence is not marked, though this matter was heard quite some time.

In view thereof, since this rectification will not have any bearing over the merit of the matter, the Petitioner side has also not raised any objection for such correction.

Therefore, it is hereby corrected that the Corporate Debtor side is present on 04.03.2020 and argued the matter for some time raising objections over the maintainability of the Company Petition filed by the Petitioner.

List the matter on the date as fixed earlier i.e., on **10.12.2020** for further hearing on main Petition.

sd/-
ACTG. PRESIDENT

sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)